

RAM NIWAS JALAN

CHARTERED ACCOUNTANT & INSOLVENCY PROFESSIONAL

405, Crown Heights (Hotel Crowne Plaza Complex)
Plot No. 3B/1, Twin District Centre, Sector-10, Rohini
Delhi-110 085, Ph.: 011-27043878, 27053878
E-mail : mjalan@gmail.com, Web : www.guptajalan.com

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S NVNR POWER & INFRA PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	NVNR Power & Infra Pvt. Ltd.
2. Date of incorporation of corporate debtor	21/11/2015
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40300TG2015PTC101851
5. Address of the registered office and principal office (if any) of corporate debtor	Plot No.32, Flat No.202, Laxmi Residency, Shanthinagar, Deepthi Sri Nagar, Madinaguda, Miyapur, Hyderabad, Telangana- 500049, India
6. Insolvency commencement date in respect of corporate debtor	29 th October, 2021
7. Estimated date of closure of insolvency resolution process	27 th April, 2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Ram Niwas Jalan Regd. No.: IBBI/IPA-001/IP-P01404/2018-19/12184
9. Address and e-mail of the interim resolution professional, as registered with the Board	405, Crown Heights Plot No. 3B/1, Twin District Centre, Sector-10, Rohini, Delhi-110085 Email-ID: mjalan@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	405, Crown Heights Plot No. 3B/1, Twin District Centre, Sector-10, Rohini, Delhi-110085 Email ID: irpnvnrpower@gmail.com Ph. No.: 011-27043878, 9810343878
11. Last date for submission of claims	20 th November, 2021
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web Link: https://ibbi.gov.in/home/downloads (b) Physical Address: NA

Notice is hereby given that the National Company Law Tribunal, Bench at Hyderabad has ordered the commencement of a corporate insolvency resolution process of the NVNR Power & Infra Private Limited on 29th October, 2021 (CIRP order was intimated to the undersigned on 05/11/2021).

The creditors of NVNR Power & Infra Private Limited, are hereby called upon to submit their claims with proof on or before 20th November, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

RAM NIWAS JALAN

B.Com. FCA IP

Chartered Accountant & Insolvency Professional
405, Crown Heights, District Centre,
Sector-10, Rohini, Delhi-110085

Date: 06/11/2021
Place: New Delhi

Sd/-
Ram Niwas Jalan
Interim Resolution Professional for NVNR Power & Infra Pvt. Ltd.
Regd. No.: IBBI/IPA-001/IP-P01404/2018-19/12184
405 Crown Heights Plot No. 3B/1, Twin District Centre,
Sector-10, Rohini, Delhi-110085

This advertisement is for information purpose only and does not constitute an offer or an invitation or a recommendation to purchase, to hold or sell securities. This is not an announcement for the offer document. All capitalized terms used herein and not defined herein shall have the meaning assigned to them in the letter of offer dated October 26, 2021 the "Letter of offer" or ("LOF") filed with BSE Limited ("BSE"), National Stock Exchange of India Limited ("NSE") and Securities and Exchange Board of India ("SEBI").

VIKAS LIFECARE LIMITED

Vikas Lifecare Limited ("formerly known as Vikas Multicorp Limited") ("Company" or "Issuer") was incorporated on November 9, 1995 with the name of Akshatha Management Consultants Private Limited in accordance with the provision of Companies Act, 1956. Subsequently the name of our Company was changed to Akshatha Service Private Limited and the Registrar of Companies, National Capital Territory of Delhi and Haryana issued a fresh certificate of incorporation on May 29, 2001. Thereafter, again the name of our Company was changed to Moonlite Technochem Private Limited and the Registrar of Companies National Capital Territory of Delhi and Haryana issued a fresh certificate of incorporation on December 29, 2008. Our Company subsequently converted into public limited company and upon conversion into the public limited company, the name of our Company changed to Moonlite Technochem Limited and a fresh certificate of incorporation on November 1, 2016 was issued by the Registrar of Companies, Delhi. The name of our Company was again changed to Vikas Multicorp Limited and a fresh certificate of incorporation dated January 24, 2017 was issued under the seal of the Registrar of Companies, Delhi. The name of our Company was again changed to Vikas Lifecare Limited and a fresh certificate of incorporation dated April 9, 2021 was issued under the seal of the Registrar of Companies, Delhi.

Registered Office: G-1, 34/1, East Punjabi Bagh New Delhi-110026, India, Tel: 011-40450110
Contact Person: Ms. Monika Soni, **Company Secretary and Compliance Officer,** E-mail: cs@vikaslifecarelimited.com; Website: www.vikaslifecarelimited.com
Corporate Identification Number: L25111DL1995PLC073719

OUR PROMOTERS: MR. VIKAS GARG, M/s VIKAS GARG HUF, MS. SEEMA GARG, MS. SUKRITI GARG, MR. VINOD KUMAR GARG, M/S VINOD KUMAR GARG HUF, MS. SHASHI GARG, MR. VAIBHAV GARG

ISSUE PROGRAMME	
ISSUE OPENS ON	LAST DATE FOR ON MARKET RENUNCIATIONS*
WEDNESDAY, NOVEMBER 10, 2021	THURSDAY, NOVEMBER 18, 2021
ISSUE CLOSING DATE	ISSUE CLOSING DATE
WEDNESDAY, NOVEMBER 24, 2021	WEDNESDAY, NOVEMBER 24, 2021

ISSUE UPTO 17,69,32,132 PARTLY PAID UP EQUITY SHARES OF FACE VALUE OF ₹1 EACH OF OUR COMPANY (THE "EQUITY SHARES") FOR CASH AT A PRICE OF ₹ 2.80 PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹ 1.80 PER EQUITY SHARE) NOT EXCEEDING ₹ 4,954 LAKHS" ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 4 EQUITY SHARE FOR EVERY 21 FULLY PAID UP EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS NOVEMBER 1, 2021 (THE "ISSUE"). FOR FURTHER DETAILS, SEE "TERMS OF THE ISSUE" BEGINNING ON PAGE 177 OF THIS LETTER OF OFFER.

* Assuming full subscription.

THE ISSUE PRICE FOR THE RIGHTS EQUITY SHARES IS 2.8 TIMES THE FACE VALUE OF THE EQUITY SHARES. FOR FURTHER DETAILS, PLEASE REFER TO THE CHAPTER TITLED "TERMS OF THE ISSUE" ON PAGE 177 OF THE LETTER OF OFFER.

PAYMENT SCHEDULE FOR THE RIGHTS EQUITY SHARES	FACE VALUE (₹)	PREMIUM (₹)	TOTAL (₹)
AMOUNT PAYABLE PER RIGHTS EQUITY SHARE*	0.40	0.70	1.10
One or more subsequent Call(s) as determined by our Board at its sole discretion, from time to time 60%	0.60	1.10	1.70
Total (₹)	1.00	1.80	2.80

ASBA* Simple, Safe, Smart way of Application – Make use of it !!!

In accordance with Regulation 76 of the SEBI ICDR Regulations, SEBI Rights Issue Circulars, SEBI/HO/CFD/DIL2/CIR/P/2021/633 dated October 1, 2021, SEBI/HO/CFD/DIL2/CIR/P/2021/552 dated April 22, 2021, SEBI/HO/CFD/DIL2/CIR/P/2021/13 dated January 19, 2021, SEBI/HO/CFD/DIL2/CIR/P/2020/136 dated July 24, 2020, and SEBI/HO/CFD/DIL2/CIR/P/2020/78 dated May 6, 2020 (collectively hereafter referred to as "SEBI Rights Issue Circulars") and subject to the conditions prescribed under the SEBI circular SEBI/CFD/DIL2/ASBA/1/2009/30/12 dated December 30, 2009 and SEBI circular CIR/CFD/DIL1/2011 dated April 29, 2011 (together "ASBA Circulars"), all investors desiring to make an Application in the Issue are mandatorily required to use either the ASBA process or the optional mechanism instituted only for resident investors in this issue i.e. B-WAP. Original Shareholders shall mean the Resident Shareholders who are holding the Equity Shares of our Company as on the Record Date i.e., November 1, 2021. However, the Shareholders who receive the renounced Equity Shares offered in this Issue shall not be considered as Original Shareholders and shall not be eligible to apply through B-WAP. Investors should carefully read the provisions applicable to such Applications before making their Application through ASBA or using B-WAP. For details, see "Procedure for Application through the ASBA Process" and "Procedure for Application through the B-WAP" on page 189 and 190 of the Letter of Offer.

Please Note that in accordance with Regulation 77A of the SEBI ICDR Regulations read with the SEBI Rights Issue Circulars, the credit of Rights Entitlements and Allotment of Rights Equity Shares shall be made in dematerialized form only. Accordingly, Eligible Equity Shareholders holding Equity Shares in physical form as on Record Date i.e. November 1, 2021 and desirous of subscribing to Rights Equity Shares in this Issue are advised to furnish the details of their demat account to the Registrar or our Company, in the manner provided on the website of the Registrar to the Issue at www.bigsshareonline.com at least two Working Days prior to the Issue Closing Date i.e. Wednesday, November 24, 2021. They may also communicate with the Registrar with the help of the helpline number (+91 22 6263 8200) and their email address (rightsissue@bigsshareonline.com).

Eligible Equity Shareholders holding Equity Shares in physical form cannot apply through the optional mechanism i.e. B-WAP and any Applications received under the said mechanism are liable to be rejected.

Prior to the Issue Opening Date, the Rights Entitlements of those Resident Eligible Equity Shareholders, among others, who hold Equity Shares in physical form, and whose demat account details are not available with our Company or the Registrar, shall be credited in a demat suspense escrow account opened by our Company namely Vikas Lifecare Limited Rights Entitlement Suspense Demat Account (Account Number - IN30011811807774).

As on Record Date and who have not furnished the details of their demat account to the Registrar or our Company at least two Working Days prior to the Issue Closing Date, i.e. Wednesday, November 24, 2021, shall not be eligible to make an Application for Rights Equity Shares against their Rights Entitlements with respect to the equity shares held in physical form.

PROCEDURE FOR APPLICATION: In accordance with Regulation 76 of the SEBI ICDR Regulations, SEBI Rights Issue Circulars and ASBA Circulars, all Investors desiring to make an Application in this Issue are mandatorily required to use either the ASBA process or the optional mechanism instituted only for resident investors in this Issue. Investors should carefully read the provisions applicable to such Applications before making their Application through ASBA or the optional mechanism.

For details of procedure for application by the resident Eligible Equity Shareholders holding Equity Shares in physical form as on the Record Date, see "Record Date" and "Procedure for Application through the ASBA Process" on page 189 of the Letter of Offer.

PROCEDURE FOR APPLICATION THROUGH THE ASBA PROCESS: An investor, wishing to participate in this Issue through the ASBA facility, is required to have an ASBA enabled bank account with an SCSSB, prior to making the Application. Investors desiring to make an Application in this Issue through ASBA process, may submit the Application Form to the Designated Branch of the SCSSB or online/electronic Application through the website of the SCSSBs (if made available by such SCSSB) for authorizing such SCSSB to block Application Money payable on the Application in their respective ASBA Accounts.

Investors should ensure that they have correctly submitted the Application Form, or have otherwise provided an authorisation to the SCSSB, via the electronic mode, for blocking funds in the ASBA Account equivalent to the Application Money mentioned in the Application Form, as the case may be, at the time of submission of the Application.

PROCEDURE FOR APPLICATION THROUGH THE REGISTRAR'S WEB-BASED APPLICATION PLATFORM ("B-WAP") PROCESS

In accordance with SEBI circular SEBI/HO/CFD/DIL2/CIR/P/2020/78 dated May 6, 2020 read with SEBI circular SEBI/HO/CFD/DIL2/CIR/P/2020/136 dated July 24, 2020 and SEBI circular SEBI/HO/CFD/DIL2/CIR/P/2021/13 dated January 19, 2021 SEBI Circular SEBI/HO/CFD/DIL2/CIR/P/2021/633 dated October 1, 2021, a separate web based application platform, i.e., the B-WAP facility (accessible at www.bigsshareonline.com), has been instituted for making an Application in this Issue by Resident Shareholders. Further, B-WAP is only an additional option and not a replacement of the ASBA process.

At the B-WAP, Original Resident Shareholder can access and submit the online Application Form in electronic mode using the B-WAP and make the payment using their internet banking or UPI facility from their own bank account thereat. Prior to making an Application, such Investors should enable the internet banking or UPI facility of their respective bank accounts and such Investors should ensure that the respective bank accounts have sufficient funds.

HOWEVER, THE SHAREHOLDERS WHO RECEIVE THE RENOUNCED EQUITY SHARES OFFERED IN THIS ISSUE SHALL NOT BE CONSIDERED AS ORIGINAL SHAREHOLDERS AND SHALL NOT BE ELIGIBLE TO APPLY THROUGH B-WAP.

For guidance on the Application process through B-WAP and resolution of difficulties faced by the Investors, the Investors are advised to carefully read the frequently asked questions, visit the online/electronic dedicated investor helpline on the website of the Registrar to the Issue at www.bigsshareonline.com or call helpline number (+91 22 6263 8200). For details, see "Procedure for Application through the B-WAP" on page 191 of the Letter of Offer.

APPLICATION BY ELIGIBLE EQUITY SHAREHOLDERS HOLDING EQUITY SHARES IN PHYSICAL FORM: Please note that in accordance with Regulation 77A of the SEBI ICDR Regulations read with the SEBI Rights Issue Circulars, the credit of Rights Entitlements and Allotment of Rights Equity Shares shall be made in dematerialized form only. Accordingly, Eligible Equity Shareholders holding Equity Shares in physical form as on Record Date i.e. November 1, 2021 and desirous of subscribing to Rights Equity Shares in this Issue are advised to furnish the details of their demat account to the Registrar or our Company, in the manner provided on the website of the Registrar to the Issue at www.alanik.com at least two Working Days prior to the Issue Closing Date i.e. Wednesday, November 24, 2021. They may also communicate with the Registrar with the help of the helpline number (+91-2262638200) and their email address (rightsissue@bigsshareonline.com).

ALLOTMENT OF THE RIGHTS EQUITY SHARES IN DEMATERIALIZED FORM: PLEASE NOTE THAT THE RIGHTS EQUITY SHARES APPLIED FOR IN THIS ISSUE CAN BE ALLOTTED ONLY IN DEMATERIALIZED FORM AND TO THE SAME DEPOSITORY ACCOUNT IN WHICH OUR EQUITY SHARES ARE HELD BY SUCH INVESTOR ON THE RECORD DATE i.e. NOVEMBER 1, 2021.

DISPATCH OF THE ABRIDGED LETTER OF OFFER ("ALOF") AND APPLICATION FORM: The Dispatch of the ALOF and Application Form for the Issue was completed on November 5, 2021 by the Registrar to the Issue.

CREDIT OF RIGHTS ENTITLEMENTS IN DEMAT ACCOUNTS OF ELIGIBLE EQUITY SHAREHOLDERS: In accordance with Regulation 77A of the SEBI ICDR Regulations read with the SEBI Rights Issue Circular, the credit of Rights Entitlements and Allotment of Rights Equity Shares shall be made in dematerialized form only. Prior to the Issue Opening Date, and Company shall credit the Rights Entitlements to (i) the demat accounts of the Eligible Equity Shareholders holding the Equity Shares in dematerialized form and (ii) a demat suspense escrow account (namely, "Vikas Lifecare Limited - Rights Entitlement Suspense Demat Account") opened by our Company, for the Eligible Equity Shareholders which would comprise Rights Entitlements relating to (a) Equity Shares held in a demat suspense account pursuant to Regulation 39 of the SEBI Listing Regulations; or (b) Equity Shares held in the account of IEPF authority; or (c) the demat accounts of the Eligible Equity Shareholder which are frozen or details of which are unavailable with our Company or with the Registrar on the Record Date; or (d) Equity Shares held by Eligible Equity Shareholders holding Equity Shares in physical form as on Record Date. The details of demat accounts are not provided by Eligible Equity Shareholders to the Registrar or our Company or (e) credit of the Rights Entitlements returned/reversed/failed; or (f) the ownership of the Equity Shares currently under dispute, including any court proceedings.

APPLICATIONS ON PLAIN PAPER UNDER ASBA PROCESS: An Eligible Equity Shareholder who has neither received the Application Form nor is in a position to obtain the Application Form either from our Company, Registrar to the Issue, Manager to the Issuer or from the website of the Registrar, can make an Application to subscribe to the Issue on plain paper through ASBA process. Eligible Equity Shareholders shall submit the plain paper application to the Designated Branch of the SCSSB for authorizing such SCSSB to block an amount equivalent to the amount payable on the application in the said bank account maintained with the same SCSSB. Applications on plain paper will not be accepted from any address outside India.

The envelope should be super scribed "Vikas Lifecare Limited - Rights Issue" and should be post marked in India. The application on plain paper, duly signed by the Eligible Equity Shareholders including joint holders, in the same order and as per the specimen recorded with our Company/Depositories, must reach the office of the Registrar to the Issue before the Issue Closing Date and should contain the following particulars:

Please note that the Eligible Equity Shareholders who are making the Application on plain paper shall not be entitled to renounce their Rights Entitlements and should not utilize the Application Form for any purpose including renunciation even if it is received subsequently may make an Application to subscribe to the Issue on plain paper, along with an account payee cheque or demand draft drawn at par, net of bank and postal charges, payable at Delhi and the Investor should send such plain paper Application by registered post directly to the Registrar to the Issue. For details of the mode of payment, see "Mode of Payment" on page 195 of the Letter of Offer.

PLEASE NOTE THAT APPLICATION ON PLAIN PAPER CANNOT BE SUBMITTED THROUGH B-WAP.

The application on plain paper, duly signed by the Eligible Equity Shareholder including joint holders, in the same order and as per specimen recorded with his bank, must reach the office of the Designated Branch of the SCSSB before the Issue Closing Date and should contain the following particulars:

- Name of our Company, being Vikas Lifecare Limited;
- Name and address of the Eligible Equity Shareholder including joint holders (in the same order and as per specimen recorded with our Company or the Depository);
- Registered Folio Number/ DP and Client ID No.;
- Number of Equity Shares held as on Record Date;
- Allotment option - only dematerialised form;
- Number of Rights Equity Shares entitled to;
- Number of Rights Equity Shares applied for within the Rights Entitlements;
- Number of additional Rights Equity Shares applied for, if any;
- Total number of Rights Equity Shares applied for;
- Total amount paid at the rate of ₹ 2.80 per Rights Equity Share;
- Details of the ASBA Account such as the account number, name, address and branch of the relevant SCSSB;
- In case of NR Eligible Equity Shareholders making an application with an Indian address, details of the NRE/FCNR/NRO Account such as the account number, name, address and branch of the SCSSB with which the account is maintained;
- Except for Applications on behalf of the Central or State Government, the residents of Sikkim and the officials appointed by the courts, PAN of the Eligible Equity Shareholder and for each Eligible Equity Shareholder in case of joint names, irrespective of the total value of the Rights Equity Shares applied for pursuant to this Issue;
- Authorisation to the Designated Branch of the SCSSB to block an amount equivalent to the Application Money in the ASBA Account;
- Signature of the Eligible Equity Shareholder (in case of joint holders, to appear in the same sequence and order as they appear in the records of the SCSSB); and

In addition, all such Eligible Equity Shareholders are deemed to have accepted the following:

"I/We understand that neither the Rights Entitlements nor the Rights Equity Shares have been, or will be, registered under the United States Securities Act of 1933, as amended (the "US Securities Act"), or any United States state securities laws, and may not be offered, sold, resold or otherwise transferred within the United States or to the territories or possessions thereof (the "United States"), except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the US Securities Act. I/we understand the Rights Equity Shares referred to in this application are being offered and sold (i) in offshore transactions outside the United States in compliance with Regulation S under the US Securities Act ("Regulation S") to existing shareholders located in jurisdictions where such offer and sale of the Rights Equity Shares is permitted under laws of such jurisdictions and other exemptions from the registration requirements of the US Securities Act. I/we understand that the Issue is not, and under no circumstances is to be construed as, an offering of any Rights Equity Shares or Rights Entitlements for sale in the United States, or as a

solicitation therein of an offer to buy any of the said Rights Equity Shares or Rights Entitlements in the United States. I/we confirm that I am/ we are (a) not in the United States and eligible to subscribe for the Rights Equity Shares under applicable securities laws, (b) complying with laws of jurisdictions applicable to such person in connection with the Issue and (c) understand that neither the Company, nor the Registrar, or any other person acting on behalf of the Company will accept subscriptions from any person, or the agent of any person, who appears to be, or who the Company, the Registrar or any other person acting on behalf of the Company have reason to believe is in the United States or is outside of India and the United States and ineligible to participate in this Issue under the securities laws of their jurisdiction.

I/We will not offer, sell or otherwise transfer any of the Rights Equity Shares which may be acquired by us in any jurisdiction or under any circumstances in which such offer or sale is not authorized or to any person to whom it is unlawful to make such offer, sale or invitation. I/We satisfy, and each account for which I/we are acting satisfies, (a) all suitability standards for investors in investments of the type subscribed for herein imposed by the jurisdiction of my/our residence, and (b) is eligible to subscribe and is subscribing for the Rights Equity Shares and Rights Entitlements in compliance with applicable securities and other laws of our jurisdiction or residence.

For Resident Applicants: I/we hereby make the representations, warranties, acknowledgments and agreements set forth in the section of the Letter of Offer titled "Restrictions on Purchases and Resales" on page 217 of this Letter of Offer (if I am/we are outside the United States).

For Non-Resident Applicants: I/we hereby make the representations, warranties, acknowledgments and agreements set forth in the section of the Letter of Offer titled "Restrictions on Purchases and Resales" under the sub-heading "United States" For Investors in the United States" (if I am/we are in the United States) or under the sub-heading "United States" For Investors Outside of the United States" (if I am/we are outside the United States).

I/We understand and agree that the Rights Entitlements and Rights Equity Shares may not be reoffered, resold, purchased or transferred in any jurisdiction in compliance with Regulation S, or otherwise transferred in compliance with an exemption from, or in a transaction not subject to, the registration requirements of the US Securities Act. In cases where multiple Application Forms are submitted for Applications pertaining to Rights Entitlements credited to the same demat account or in demat suspense escrow account, including cases where an Investor submits Application Forms along with a plain paper Application, such Applications shall be liable to be rejected.

Investors are requested to strictly adhere to these instructions. Failure to do so could result in an Application being rejected, with our Company and the Registrar not having any liability to the Investor. The plain paper Application format will be available on the website of the Registrar at www.bigsshareonline.com.

Our Company and the Registrar shall not be responsible if the Applications are not updated by SCSSB or funds are not blocked in the Investors' ASBA Accounts on or before the Issue Closing Date.

LAST DATE FOR APPLICATION: The last date for submission of the duly filled in Application Form is the Issue Closing Date i.e. Wednesday, November 24, 2021. Our Board or Rights Issue committee may extend the said date for such period as it may determine from time to time, subject to the provisions of the Articles of Association, and subject to the Issue Period not exceeding 30 days from the Issue Opening Date i.e. Wednesday, November 10, 2021.

If the Application together with the amount payable is either (i) not blocked with an SCSSB; or (ii) not received by the Bankers to the Issue or the Registrar on or before the close of banking hours on the Issue Closing Date or such date as may be extended by our Board or Rights Issue Committee, the invitation to offer contained in the Letter of Offer shall be deemed to have been declined and our Board or Rights Issue Committee shall be at liberty to dispose of the Equity Shares hereby offered, as provided under "Terms of the Issue - Basis of Allotment" on page 205 of the Letter of Offer.

PROCEDURE FOR RENUNCIATION OF RIGHTS ENTITLEMENTS: The Investors may renounce the Rights Entitlements, credited to their respective demat accounts, either in full or in part (a) by using the secondary market platform of the Stock Exchanges; or (b) through an off-market transfer, during the Renunciation Period. The Investors should have the demat Rights Entitlements credited/lying in his/ her own demat account prior to the renunciation. Investors may be subject to adverse foreign, state or local tax or legal consequences as a result of trading in the Rights Entitlements. Investors who intend to trade in the Rights Entitlements should consult their tax advisor or stock broker regarding any cost, applicable taxes, charges and expenses (including brokerage) that may be levied for trading in Rights Entitlements.

a. ON MARKET RENUNCIATION

The Investors may renounce the Rights Entitlements, credited to their respective demat accounts by trading/ selling them on the secondary market platform of the Stock Exchanges through a registered stock broker in the same manner as the existing Equity Shares of our Company.

In this regard, in terms of provisions of the SEBI ICDR Regulations and the SEBI Rights Issue Circulars, the Rights Entitlements credited to the respective demat accounts of the Eligible Equity Shareholders shall be admitted for trading on the Stock Exchanges under ISIN INE161L20027 subject to requisite approvals. The details for trading in Rights Entitlements will be as specified by the Stock Exchanges from time to time.

The Rights Entitlements are tradable in dematerialized form only. The market lot for trading of Rights Entitlements is 1 (one) Rights Entitlements.

The On Market Renunciation shall take place only during the Renunciation Period for On Market Renunciation, i.e., from November 10, 2021 to November 18, 2021 (both days inclusive).

The Investors holding the Rights Entitlements who desire to sell their Rights Entitlements will have to do so through their registered stock brokers by quoting the ISIN INE161L20027 and indicating the details of the Rights Entitlements they intend to sell. The Investors can place order for sale of Rights Entitlements only to the extent of Rights Entitlements available in their demat account.

The On Market Renunciation shall take place electronically on secondary market platform of BSE and NSE under dematerialized mechanism and on "T+2" rolling settlement basis, where "T" refers to the date of trading. The transactions will be settled on trade-for-trade basis. Upon execution of the order, the stock broker will issue a contract note in accordance with the requirements of the Stock Exchanges and the SEBI.

b. OFF MARKET RENUNCIATION

The Investors may renounce the Rights Entitlements, credited to their respective demat accounts by way of an off-market transfer through a depository participant. The Rights Entitlements can be transferred in dematerialised form only.

Eligible Equity Shareholders are requested to ensure that renunciation through off-market transfer is completed in such a manner that the Rights Entitlements are credited to the demat account of the Renounees on or prior to the Issue Closing Date.

The Investors holding the Rights Entitlements who desire to transfer their Rights Entitlements will have to do so through their depository participant by issuing a delivery instruction slip quoting the ISIN INE161L20027, the details of the buyer and the on BSE and NSE entities (unless already intended to transfer).

The Buyer of the Rights Entitlements (unless already having given a standing receipt instruction) has to issue a receipt instruction slip to their depository participant. The Investors can transfer Rights Entitlements only to the extent of Rights Entitlements available in their demat account.

The instructions for transfer of Rights Entitlements can be issued during the working hours of the depository participants.

The detailed rules for transfer of Rights Entitlements through off-market transfer shall be as specified by the NSDL and CDSL from time to time.

INVESTORS TO KINDLY NOTE THAT AFTER PURCHASING THE RIGHTS ENTITLEMENTS THROUGH ON MARKET RENUNCIATION / OFF MARKET RENUNCIATION, AN APPLICATION HAS TO BE MADE FOR SUBSCRIBING THE RIGHTS EQUITY SHARES. IF NO APPLICATION IS MADE BY THE PURCHASER OF RIGHTS ENTITLEMENTS ON OR BEFORE ISSUE CLOSING DATE THEN SUCH RIGHTS ENTITLEMENTS WILL GET LAPSED AND SHALL BE EXTINGUISHED AFTER THE ISSUE CLOSING DATE. NO RIGHTS EQUITY SHARES FOR SUCH LAPSED RIGHTS ENTITLEMENTS WILL BE CREDITED. EVEN IF SUCH RIGHTS ENTITLEMENTS WERE PURCHASED FROM MARKET AND PURCHASER WILL LOSE THE AMOUNT PAID TO ACQUIRE THE RIGHTS ENTITLEMENTS.

FOR PROCEDURE OF APPLICATION BY SHAREHOLDERS WHO HAVE PURCHASED THE RIGHT ENTITLEMENT THROUGH ON MARKET RENUNCIATION / OFF MARKET RENUNCIATION, PLEASE REFER TO THE HEADING TITLED "PROCEDURE FOR APPLICATION THROUGH THE ASBA PROCESS" ON PAGE 190 OF THE LETTER OF OFFER.

LISTING AND TRADING OF THE RIGHTS EQUITY SHARES TO BE ISSUED PURSUANT TO THE ISSUE: The existing Equity Shares of our Company are listed and traded under the ISIN: INE161L01027 on BSE (ScripCode: 542655) and on NSE (Symbol: VIKASLIFE). The Rights Equity Shares proposed to be issued on a rights basis shall be listed and admitted for trading on BSE and NSE subject to necessary approvals. Our Company has received in-principle approval from BSE and NSE through their letter dated October 21, 2021 and October 18, 2021 respectively. Our Company will apply to BSE and NSE for final approval for the listing and trading of the Rights Equity Shares subsequent to their Allotment.

DISCLAIMER CLAUSE OF SEBI: The Draft Letter of Offer has not been filed with SEBI in terms of SEBI ICDR Regulations as the size of issue is less than ₹ 5,000.00 lakhs. However, the Letter of Offer has been filed with SEBI.

DISCLAIMER CLAUSE OF BSE (DESIGNATED STOCK EXCHANGE): "It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the letter of offer has been cleared or approved by BSE Limited, nor does it certify the correctness or completeness of any of the contents of the letter of offer. The investors are advised to refer to the letter of offer for the full text of the Disclaimer clause of the BSE Limited". For further details, please refer page 172 of the Letter of Offer.

DISCLAIMER CLAUSE OF NSE: "It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the letter of offer has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the letter of offer. The investors are advised to refer to the letter of offer for the full text of the Disclaimer Clause of NSE". For further details, please refer page 172 of the Letter of Offer.

AVAILABILITY OF ISSUE MATERIALS: In accordance with the SEBI ICDR Regulations, SEBI circulars SEBI/HO/CFD/DIL2/CIR/P/2020/78 dated May 6, 2020, Circular SEBI/HO/CFD/DIL1/CIR/P/2020/136 dated July 24, 2020, Circular SEBI/HO/CFD/DIL1/CIR/P/2021/13 dated January 19, 2021, SEBI circular SEBI/HO/CFD/DIL2/CIR/P/2021/552 dated April 22, 2021 and SEBI circular SEBI/HO/CFD/DIL2/CIR/P/2021/633 dated October 1, 2021 and other applicable law, our Company will send, only through email, the Abridged Letter of Offer, the Rights Entitlement Letter, Application Form and other issue material to the email addresses of all the Eligible Equity Shareholders who have provided their Indian addresses to our Company. This Letter of Offer will be provided, only through email, by the Registrar on behalf of our Company to the Eligible Equity Shareholders who have provided their Indian addresses to our Company or who are located in jurisdictions where the offer and sale of the Rights Equity Shares is permitted under laws of such jurisdictions and in each case who make a request in this regard.

Investors can access this Letter of Offer, the Abridged Letter of Offer and the Application Form (provided that the Eligible Equity Shareholder is eligible to subscribe for the Rights Equity Shares under applicable securities laws) on the websites of:

- our Company at: www.vikaslifecarelimited.com;
- the Registrar to the Issue at www.bigsshareonline.com;
- the Stock Exchanges at www.bseindia.com and www.nseindia.com; and
- the Registrar's web-based application platform at www.bigsshareonline.com (B-WAP).

Eligible Equity Shareholders can obtain the details of their respective Rights Entitlements from the website of the Registrar (i.e., www.bigsshareonline.com) by entering their DP ID and Client ID or Folio Number (in case of Eligible Equity Shareholders holding Equity Shares in physical form) and their PAN. The link for the same shall also be available on the website of our Company (i.e., www.vikaslifecarelimited.com).

BANKER TO THE ISSUE AND REFINANCE BANK: ICICI BANK LIMITED

MONITORING AGENCY: Not Applicable

FOR RISK FACTORS AND OTHER DETAILS, KINDLY REFER TO THE LETTER OF OFFER AND ALOF.

OTHER IMPORTANT LINKS AND HELPLINE: The Investors can visit following links for the below-mentioned purposes:

- Frequently asked questions and online/ electronic dedicated investor helpline for guidance on the Application process and resolution of difficulties faced by the Investors: www.bigsshareonline.com;
- Update of Indian address/ email address/ mobile number in the records maintained by the Registrar or our Company: www.bigsshareonline.com;
- Update of demat account details by Eligible Equity Shareholders holding shares in physical form: www.bigsshareonline.com;
- Request Letter to be sent by the non-resident Eligible Equity Shareholders to the Registrar at their email id: rightsissue@bigsshareonline.com for updating their Indian address. The Request Letter should be accompanied by their PAN card and Address proof. Kindly note that the non-resident Equity Shareholders who do not have an Indian address are not eligible to apply for this Issue.



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 40 RPS, Sheikh Sarai, Phase-1, New Delhi - 110017
 Telephone: 011-40530373, Email: mail@hexaxis.in
 Contact Person: Mr. Panikaj K



Bighsh Services Private Limited
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Investor grievance: investorgrievance@bigsshareonline.com; SEBI Registration No: INR000001385;
Validity of Registration: Permanent

For Vikas Lifecare Limited
Sd/-
Ms. Monika Soni
Company Secretary and Compliance Officer

Date : November 8, 2021
Place : New Delhi

Disclaimer: Our Company is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to issue Equity Shares on a rights basis and has filed a Letter of Offer with the Securities and Exchange Board of India and Stock Exchanges. The Letter of Offer is available on the website of SEBI at www.sebi.gov.in, website of Stock Exchange where the Equity Shares are listed i.e. BSE at www.bseindia.com and NSE at www.nseindia.com.

Investors should note that investment in equity shares involves a high degree of risk and are requested to refer to the Letter of Offer including the section "Risk Factors" beginning on page 24 of the Letter of Offer. This announcement has been prepared for publication in India and may not be released in the United States. This announcement does not constitute an offer of Rights Equity Shares for sale in any jurisdiction, including the United States, and any Rights Equity Shares described in this announcement may not be offered or sold in the United States absent registration under the US Securities Act of 1933, as amended, or an exemption from registration. There will be no public offering of Rights Equity Shares in the United States.

PREMIER ENERGY AND INFRASTRUCTURE LTD

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